

THE CINE-WORKERS WELFARE CESS (AMENDMENT)
ACT, 1993.

No. 37 OF 1993

[7th May, 1993.]

An Act to amend the Cine-workers Welfare Cess Act, 1981.

BE it enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Cine-workers Welfare Cess (Amendment) Act, 1993.

Amend-
ment of
section 3
of Act
30 of 1981.

2. In section 3 of the Cine-workers Welfare Cess Act, 1981, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) There shall be levied and collected as a cess, for the purposes of the Cine-workers Welfare Fund Act, 1981, a duty of excise at such rate, not being less than one thousand rupees and not exceeding twenty thousand rupees on every feature film, as the Central Government may, by notification in the Official Gazette, specify from time to time.”

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